

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjithsinh & Ors. v. Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.

Petitioner : ACME Solar Holdings Limited (ACME) and Ors.

Respondents : Solar Energy Corporation of India (SECI) & Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, ACME
Ms. Ananya Goswami, Advocate, ACME
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Anand K. Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL
Shri Rahul Ranjan, Advocate, SECI
Ms Anusha Nagarajan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the matter was heard at length on 24.4.2026 and, pursuant to the directions issued vide the Record of Proceedings for the said hearing, the Petitioners have complied with certain additional documents, including the one-to-one reconciliation statement and the auditor's certificate. She submitted that advance copies of the said documents have already been served upon the Respondents. However, the same could not be filed on the e-filing portal, and the Petitioners may be permitted to upload the same during the course of the day. She further submitted that the pleadings on behalf of the Petitioners



stand completed and that, if the Respondents file any response to the additional affidavit, the Petitioners may be granted liberty to file a rejoinder thereto.

2. The learned counsel appearing for Respondent No. 1, Tata Power Delhi Distribution Limited (TPDDL), sought three weeks' time to file its reply to the said additional affidavit filed by the Petitioner.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted all the Respondents to file their responses to the additional affidavit of the Petitioners, if any, within three weeks, with a copy to the Petitioners, who may file their rejoinders within two weeks thereafter.

4. The Petition remained part-heard and will be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)